

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.36**  
**C.P.(IB) No.01/BB/2024**

**IN THE MATTER OF:**

M/s. Namki Technologies Pvt. Ltd.

... Petitioner

**Order under Section 59 (7) of Companies Act, 2013**

**Order delivered on: 30.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

: Shri P.D Vincent, PCS

**ORDER**

1. Heard the Ld. PCS for the Petitioner.
2. Pursuant to notice issued on 05.02.2024, the ROC has not yet filed its report. Therefore, two weeks' time is granted to the ROC to file its Report, and one week thereafter is granted to the Petitioner to file its response to the said report, after serving the copy on the other side.
3. List the case on **11.06.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Bhavya

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**